

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 72 OF 2016 & IA NOS. 1055 OF 2018
APPEAL NO. 100 OF 2016 &
IA NOS. 243 OF 2016 & 1052 OF 2018**

Dated: 4th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 72 OF 2016 & IA NOS. 1055 OF 2018

Jindal Steel & Power Ltd. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Respondent(s)
Anr.

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1
Ms. Aparajita Upadhyay for R-2

**APPEAL NO. 100 OF 2016 &
IA NOS. 243 OF 2016 & 1052 OF 2018**

Jindal Steel & Power Ltd. Appellant(s)
Versus
Raigarh Ispat Udyog Sangh & Anr. Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Ms. Aparajita Upadhyay for R-1
Mr. C.K. Rai
Mr. Sachin Dubey for R-2

ORDER

Registry is directed to show IA Nos. 1055 & 1052 of 2018 for directions to dispose of the matter in terms of compromise.

As agreed by learned counsel for the parties, list these matters on **27.02.2019.**

(S.D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson